

Textile Export Promotion Council, Bombay, for the year 1980-81 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1980-81.

[Placed in Library. See No. LT-3109/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1980-81.

(ii) A copy of the review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1980-81.

[Placed in Library. See No. LT-3110/81].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Hindustan Diamond Company Ltd., Bombay, for the year 1980-81 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Hindustan Diamond Company Ltd., Bombay, for the year 1980-81.

[Placed in Library. See No. LT-3111/81].

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1980-81 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1980-81.

[Placed in Library. See No. LT-3112/81].

AGREEMENTS UNDER RESERVE BANK OF INDIA ACT, REPORTS OF GRAMIN BANKS, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, CUSTOMS ACT, CENTRAL EXCISE RULES, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) :
I beg to lay on the Table:—

(1) (i) A copy each of 20 fresh Supplemental Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Government on 1st August, 1981 for conducting Government transactions in terms of Section 21A (1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Supplemental Agreements.

[Placed in Library. See No. LT-3113/81].

(2) A copy each of the following Reports (Hindi and English versions):

(i) Report of the Haryana Kshetriya Gramin Bank, Bhiwani, (Haryana) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

(ii) Report of the Bara Banki Gramin Bank, Bara Banki (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

- (iii) Report of the Marathwada Gramin Bank, Nanded (Maharashtra) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (v) Report of the Mithila Kshetriya Gramin Bank, Darbhanga (Bihar) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Etawah Kshetriya Gramin Bank, Etawah (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report's thereon.
- (viii) Report of the Kashi Gramin Bank, Varanasi (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Lakhmi Gaollia Bank, Golaghat (Assam) for the year ended the 31st Dec., 1980 along with the Accounts and the Auditor's Report thereon.
- (x) Report of the Basti Gramin Bank, Basti (U.P.) for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-3114/81].

(3) A copy of the Central Excise (Twenty-third Amendment Rules, 1981 (Hindi and English Versions) published in Notification No. G.S.R. 648 (E) in Gazette of India dated the 10th December, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-3115/81].

(4) A copy of Notification No. G.S.R. 656(E) (Hindi and English versions) published in Gazette of India dated the 11th December, 1981 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licences for export production, under section 159 of the Customs Act., 1962.

[Placed in Library. See No. LT-3116/81].

(5) A copy of Notification No. G.S.R. 649(E) (Hindi and English versions) published in Gazette of India dated the 10th December, 1981 together with an explanatory memorandum substituting the word 'banderol' by the words 'Central Excise Stamps' and making other consequential changes in certain exemption notifications, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT-3117/81].

(6) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1981 along with Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.

[Placed in Library. See No. LT-3118/81].

(7) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India

together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1981, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India, Act, 1964.

(Placed in Library. See No. LT-3119/81).

ESTIMATES COMMITTEE

STATEMENT SHOWING REPLY OF GOVERNMENT

SHRI SONTOSH MOHAN DEV: (Silchar): I beg to lay on the Table Hindi and English versions of the Statement showing final reply of Government in respect of a recommendation included in Chapter-V of the Thirty-ninth Action Taken Report of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Railways (Railway Board)—Loss and Damage Claims on Indian Railways.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 17th December, 1981, adopted the following motion in regard to the Joint Committee of the Houses on the Criminal Law (Amendment) Bill, 1980:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a Member to the Joint Committee on the Bill further to amend the

Indian Penal Code, the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Soleman Saring from Rajya Sabha and resolves that Shri Leonard Soloman Saring be nominated to the said Joint Committee to fill the vacancy".

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held today, the 17th December, 1981, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, be further extended upto the last day of the Hundred and Twenty-first Session of the Rajya Sabha".

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 4th December, 1981:—

- (1) The Oil Industry (Development) Amendment Bill, 1981 ;
 - (2) The Beedi Workers Welfare Cess (Amendment) Bill, 1981.
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